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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**BENCH-II**

**C.P.(IB) No. 414/KB/2018**

**Present: Hon'ble Member (J), Shri M.B. Gosavi**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M**

Name of the Company	Gaurav Sharma -Vs- Sahara India Commercial Corporation Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Satender Kumar Tiwari

Operational creditor

Tiwari  
07/09/18

Mrs. Rajshree Kojaria Adv

**ORDER**

~~Tiwari~~  
07/09/18

Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor also appears. Affidavit-in-reply is not filed by the Corporate Debtor. It is to be filed within two weeks by serving copy of the same to the Operational Creditor and the Operational Creditor to file rejoinder within seven days thereafter. Ld. Counsel for the Corporate Debtor submitted that he filed another application challenging the maintainability of the CP. Operational Creditor to file reply to that also. Matter to come up for further consideration on 30.10.2018.

List is on 30.10.2018.

Sd  
(M. B. Gosavi)  
Member(J)